

- (iii) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Garden Reach and Shipbuilders and Engineers Limited (GRSE), for the year 2009-2010. [Placed in Library. See No. L.T. 172/15/09]
- (iv) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Mazagon Dock Limited (MDL), for the year 2009-10. [Placed in Library. See No. L.T. 171/15/09]
- (v) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Goa Shipyard Limited (GSL), for the year 2009-2010. [Placed in Library. See No. L.T. 168/15/09]
- vi) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Bharat Electronics Limited (BEL), for the year 2009-2010. [Placed in Library. See No. L.T. 169/15/09]

(MR. DEPUTY CHAIRMAN in the Chair)

**Special order of Ministry of Home Affairs relating to the Government of Karnataka for the financial years (2003-2009)**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Sir, I lay on the Table, under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982, a copy (in English and Hindi) of the Ministry of Home Affairs Special Order dated the 18th June, 2009, increasing *ex-post facto* the amount under various heads of Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, relating to the Governor of Karnataka for the financial years, 2003-2004, 2004-2005, 2005-2006, 2006-2007, 2007-2008 and 2008-2009. [Placed in Library. See No. L.T. 43/15/09]

**Outcome Budget (2009-10) of the Ministry of Textiles**

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Sir, I lay on the Table a copy (in English and Hindi) of the Outcome Budget for the year 2009-10 of the Ministry of Textiles. [Placed in Library. See No. L.T. 115/15/09]

**MOTION FOR ELECTION TO THE COMMITTEE ON OFFICIAL LANGUAGE**

गृह मंत्रालय में राज्य मंत्री (श्री अजय माकन) : महोदय, मैं निम्नलिखित प्रस्ताव करता हूँ:

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963 (19 of 1963), this House do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one Member from amongst the Members of the House, to be a member of the Committee on Official Language, in the vacancy caused due